

(d) the estimated cost in setting up these plants?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Heavy Water Plants are functioning at the following places:

1. Tuticorin in Tamil Nadu
2. Baroda in Gujarat
3. Hazira in Gujarat
4. Thal in Maharashtra
5. Talcher in Orissa
6. Kota in Rajasthan
7. Manuguru in Andhra Pradesh
8. Nangal in Punjab.

(b) The need for setting up additional heavy water plants would depend upon the size of the power programme and the financial resources that would be made available in the future Five Year Plans.

(c) Suitable sites for location of the required additional Heavy Water Plants have already been identified based on technical considerations. Final decision on any of them has not yet been taken as the size of Five Year Plan is yet to be finalised.

(d) The estimated cost would depend upon the process and capacity of the Heavy Water Plant to be established.

Approval for Drinking Water Schemes of Bihar

3010. SHRI LALIT ORAON: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government of Bihar have sent some drinking water schemes to the Union Government for its approval;
- (b) if so, the details thereof;
- (c) the total expenditure likely to

be incurred on each scheme; and

(d) the steps taken for according approval to said scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAM-BHAI H. PATEL): (a) Yes, Sir.

(b) The State Government of Bihar has sent two proposals for bilateral assistance for drinking water supply schemes for (a) Mirsa & adjoining villages to benefit about 60,000 rural population (1981 census) in the mining area of Dhanbad, and (b) 7 districts in North Bihar affected with the problem of excess iron in drinking water.

(c) The total estimated cost of the two projects is Rs. 7.279 crores and Rs. 109.50 crores respectively.

(d) The State Government has been requested to provide certain clarifications for technical clearance of the projects. The projects have also been sent to the Planning Commission for their approval.

Nuclear Pollution

3011. SHRI MRUTYUNJAYA NAYAK: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to take any steps in view of the dangerous effect of nuclear pollution on health;

(b) whether any examination of the Nuclear Plants is conducted from time to time in this regard;

(c) if so, the names of the Nuclear Plants which have been examined for this purposes during last three years and the steps taken to remove the defects thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Government have taken all the necessary steps right from the stage of site selection, design and construction of nuclear power plants and during their operation to ensure that the operation of these plants will not result in any pollution or detrimental effects to the population. The Radiation Protection Standards preclude the possibility of dangerous effects of nuclear radiations on human health. These standards are periodically updated on the basis of scientific findings and recommendations of International Commission on Radiological Protections.

(b) Yes, Sir.

(c) In addition to continuing safety surveillance and radiation monitoring by the health physics teams, each nuclear plant is covered by the regulatory inspections carried out at a frequency of about two per year. The observations and recommendations of the inspection team to improve safety are communicated to the plant management stipulating timely implementation.

(d) Does not arise.

[English]

Beedi Production

3012. SHRI ZAINAL ABEDIN: Will the PRIME MINISTER be pleased to state:

(a) the annual production of beedi during the last three years, State-wise;

(b) the names of the major tendu

leaf producing States alongwith their annual production during the last 3 years, State-wise and year-wise: and

(c) the number of persons engaged in beedi industry, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) to (c) Such detailed information is not maintained by the Central Government.

Awards given by Board of Arbitration

3013. SHRI RAMESH CHAND TOMAR
SHRI CHETAN P. S.
CHAUHAN

Will the PRIME MINISTER be pleased to state:

(a) the details of the awards given by the board of Arbitration in respect of the Government employees pending with the Government;

(b) since when these are pending and the reasons for their non-implementation and pendency; and

(c) when these are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (c) A Statement is attached.